

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

Minutes of the Meeting of NC-V meeting due for 07.05.2009 but actually held on 12.05.2009

The Meeting No. 06/AM10 for the licensing year 2009-10 to consider the cases under Duty Exemption Schemes (Chapter-4) due for 07.05.2009 but actually held on 12.05.2009 in Room No. 213 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

Sl. No	Name of the representatives & their designation	Department
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. R.A.Lal, Deputy Director	R.O, TC, Noida
3.	Sh. Ashok Kumar Arora, Dy.DGFT	DGFT
4.	Sh. Kuldeep Singh, Asstt. Director	MSME
5.	Sh. Pramod Kumar, Technical Officer	DOR
6.	Sh. A.P.Purohit, Section Officer	M/o Agriculture
7.	Sh. Pradip Kumar, F.T.D.O	DGFT

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(TEXTILES AND LEATHER ITEMS)

At the outset the Minutes of NC Meeting No. 52/AM09 dated 26.03.2009, NC Meeting No. 01/AM10 dated 02.04.2009, NC Meeting No. 02/AM10 dated 09.04.2009, NC Meeting No. 03/AM09 dated 16.04.2009, NC Meeting No. 04/AM09 dated 23.04.2009 and NC Meeting No. 05/AM09 dated 30.04.2009 were ratified.

Thereafter, Agenda for individual cases for Meeting No. 06/AM10 was taken up for discussion and the decision taken in respect of each case is enumerated below: -

MEETING NUMBER : 6/84-ALC3/2009 **MEETING DATE** : 07.05.2009

1	Case No.: 7/2/84-ALC3/2009	Party Name:CHHOTANAGPUR ROPE WORKS PVT.LTD.	Meet No/Date:6/84-ALC3/2009 07.05.2009	Status : Deferred
	HQ File :01/84/050/00483/AM09/	RLA File :02/24/040/00287/AM09/	Lic.No/Date:0210125065 31.03.2009	Defer Date:04.06.2009
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application is still awaited in this case. Further, it was also decided to link the earlier similar case of the firm if norms were fixed for same export/import item. It was therefore decided defer the case for re-listing on 04.06.2009.</p>			

2	Case No.: 1/6/84-ALC3/2009	Party Name:GOOD LEATHER SHOES PVT. LTD,	Meet No/Date:6/84-ALC3/2009 07.05.2009	Status : Approved
	HQ File :01/84/050/00022/AM10/	RLA File :04/24/040/00004/AM10/	Lic.No/Date:0410104220 24.04.2009	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to allow the relevant inputs asked for on net to net basis with accountability clause in this case. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p>			

3	Case No.:2/6/84-ALC3/2009	Party Name:KE-TECHNICAL TEXTILES PVT.LTD.	Meet No/Date:6/84-ALC3/2009 07.05.2009	Status: Withdrawn
	HQ File :01/84/050/00023/AM10/	RLA File :02/24/040/00015/AM10/	Lic.No/Date:0210125992 28.04.2009	
	<p>Decision: The Committee considered the case as per agenda and after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to advise R.A to finalize this case on repeat basis as similar case of the firm has already been ratified by NC in its meeting held on 16.04.2009 in respect of Advance Authorization No. 0210125505 dated 09.04. 2009. This adhoc norms shall valid for one year. Hence, it was decided to withdraw this case from agenda.</p>			

4	Case No.:3/6/84-ALC3/2009	Party Name:KE-TECHNICAL TEXTILES PVT.LTD.	Meet No/Date:6/84-ALC3/2009 07.05.2009	Status: Withdrawn
	HQ File :01/84/050/00024/AM10/	RLA File :02/24/040/00016/AM10/	Lic.No/Date:0210125993 28.04.2009	
	<p>Decision: The Committee considered the case as per agenda and after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to advise R.A to finalize this case on repeat basis as similar case of the firm has already been ratified by NC in its meeting held on 16.04.2009 in respect of Advance Authorization No. 0210125505 dated 09.04. 2009. This adhoc norms shall be valid for one year. Hence, it was decided to withdraw this case from agenda.</p>			

5	Case No.:4/6/84-ALC3/2009	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:6/84-ALC3/2009 07.05.2009	Status: Approved
	HQ File :01/84/050/00025/AM10/	RLA File :35/24/040/00002/AM10/	Lic.No/Date:3510026478 29.04.2009	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and after detailed deliberations in consultation with representatives of technical authorities present in the meeting</p>			

decided to allow the Qty. of inputs as applied by the firm.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

6	Case No.: 6/6/84-ALC3/2009	Party Name:SAIVANA EXPORTS PVT. LTD.	Meet No/Date:6/84-ALC3/2009 07.05.2009	Status: Rejected
	HQ File :01/84/050/00027/AM10/	RLA File :05/24/040/00025/AM10/	Lic.No/Date:0510240646 30.04.2009	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither forwarded calculation sheet nor CAD/CAM/Laymarker/Measurement/Style No., in absence of which it is not possible to compute the requirement of inputs. Further, firm have also not indicated that which import item will be used for which export item in this case. Therefore, Committee was constrained to reject the case.</p> <p>RLA may take suitable consequential action accordingly.</p>			

7	Case No.: 7/6/84-ALC3/2009	Party Name:MAGNOLIA MARTINIQUE CLOTHING P.LTD.	Meet No/Date:6/84-ALC3/2009 07.05.2009	Status: Deferred
	HQ File :01/84/050/00028/AM10/	RLA File :05/24/040/00037/AM10/	Lic.No/Date:0510240647 30.04.2009	Defer Date:04.06.2009
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application is still awaited in this case. It was decided to await the same and defer the case for re-listing on 04.06.2009.</p>			

8	Case No.:5/6/84-ALC3/2009	Party Name:KITEX CHILDRENSWEAR LIMITED	Meet No/Date:6/84-ALC3/2009 07.05.2009	Status: Deferred
	HQ File :01/84/050/00026/AM10/	RLA File :10/24/040/00002/AM10/	Lic.No/Date:1010033569 04.05.2009	Defer Date:04.06.2009
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application is still awaited in this case. It was decided to await the same and defer the case for re-listing on 04.06.2009.			

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Manual agenda cases

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Case No.112	M/s Gulati Export House, Gurgaon
NC 06/10 dt. 12.05.2009	F.No. 01/84/50/139/AM-05/DES-V
Ratification of input output norms against Advance Authorization No. 0510129140 dated 16.06.2004 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per written comments received from DC (MSME) conveyed vide their U.O No. 37(5)/19/2009-10/Hosiery dated 11.05.2009 as detailed below:-

Export item	Import item	Qty allowed.
100% cotton P/L Ladies corduroy Jacket (dyed)	100% cotton corduroy (plain dyed, double pre-	3.55 Sq. mtrs/ piece

The GSM should match in both import & export.

shrunken fabric, GSM-300+/-
10%

The R.A. shall be advised to take necessary action subject

to compliance of other usual conditions.

Case No.113	M/s Naser Bali (Gloves) Pvt. Ltd., Chennai
NC 06/10 dt. 12.05.2009	F.No. 01/84/162/14/AM-10/DES-V
Ratification of input output norms against Advance Authorization No. 0410102684 dated 04.03.2009 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case taking cue from SION, G-18 i.e as applied by the firm. Applicant firm have to account for the Qty. of all the items of import minus (-) 1% wastage in the export item in this case. The item of import at S.No. 10 may be allowed as per relevant Packing Policy.

The R.A shall be advised to take necessary action subject to compliance of other Usual conditions.

Case No.114	M/s Colart Camlin Canvas Pvt. Ltd., Mumbai
NC 06/10 dt. 12.05.2009	F.No. 01/84/162/407/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 0310478445	

dated 11.07.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on repeat basis by allowing 1% wastage on item of import. It was also decided to add following words in the description of export item: - “ Containing Paulownia wood Bars of various size – Minimum 356.84 cubic meter”. Further, in the description of import item following words may be added “Paulownia wood Bars of various sizes 360.42 cubic meter”.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.115	M/s Model Exim, Kanpur
NC 06/10 dt. 12.05.2009	F.No. 01/84/162/715/AM-07/DES-V
Modification of SION, G-45.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting felt that Thermoplastic Cement (Rod/Granule/Polyester/Polyamide) is a material, which becomes an adhesive on heating and can be used for pasting insole with uppers and in the existing SION, G-45, Adhesive (latex), which is a rubber based adhesive is currently allowed for import of Gents Leather Half Boot Lasted Upper with Insole. As regards requirement of finished leather for computation of processing Chemicals to be increased from 7 Sq. Ft. to 8 Sq. Ft. , Committee felt that since the requirement of finished vary depending on the size as well as style of the foot wear as per specification of buyers, and in the SIONs at Sr. No. G-8 and G-9 already permit 8 Sq. Ft. hence 8 Sq. Ft. is justified. Since in the last Public Notice No.82 (RE-2008)/2004-2009 dated 17.9.2008 the product group for SION G-45 was inadvertently mentioned as Textile Products, Committee decided to amend the same to read as Leather and Leather Products. Accordingly Committee decided to amend the SION G-45 as detailed below:-

- (i) In the existing list of items of import, thermoplastic Cement (Rod/Granules/Polyester/Polyamide) may be added and may be allowed @ 11gms./Pair.
- (ii) In the ‘Footnote’ added in the SION, G-45 on 17.09.2008, ‘requirement of finished leather for computation of Processing Chemicals to be increased from 7 Sq Ft. to 8 Sq Ft.’”

On these lines, the Committee recommends a Public Notice for amendment in the SION, G-45 with the approval of DGFT.

Case No.116	M/s Naser Bali (Gloves) Pvt. Ltd., Chennai
NC 06/10 dt. 12.05.2009	F.No. 01/84/162/15/AM-10/DES-V
Ratification of input output norms against Advance Authorization No. 0410102685 dated 04.03.2009 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case taking cue from SION, G-18 i.e as applied by the firm. Applicant firm have to account for the Qty. of all the items of import minus (-) 1% wastage in the export item in this case. The item of import at S.No. 10 may be allowed as per relevant Packing Policy.

The R.A shall be advised to take necessary action subject to compliance of other Usual conditions.

Case No.117	Reference received from PC-4(B) Section
NC 06/10 dt. 12.05.2009	F.No. 01/84/162/695/AM-09/DES-V
Regarding suggestion for fixation of Value Caps under DEPB for embroidered fabric/made-ups/garments.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to defer the case for re-listing on 18.06.2009.

Case No.118	M/s Tarantella Fashions (P) Ltd. Coimbatore
NC 06/10 dt. 12.05.2009	F.No. 01/84/50/448/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 3210039674 dated 04.02.2009 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with the representatives of technical authorities present in the meeting decided to ratify this case as detailed below: -

S. No	Export item	Export Qty.	Import item	Qty allowed.	Qty. to be accounted for in the export item
1	Ladies Gown	360 Pcs	60% cotton 40% polyester solid single jersey knitted fabric 160, GSM, 60" width.	118 Kgs	107.34 Kgs
2	Ladies Gown	2226 Pcs	60% cotton 40% polyester pigment print single jersey knitted fabric 160, GSM, 60" width.	553.92 Kgs	503.56 Kgs
3	Ladies Gown	2108 Pcs	85% cotton 15% polyester solid stretch terry knitted fabric 210/220, GSM, 62" width.	935.44 Kgs	850.40 Kgs
4	Ladies Gown	27446 Pcs	100% cotton woven white /dyed /printed fabric 54" width.	As applied for	-

The GSM should match in both import & export.
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

5	Ladies Bath Robe	4500 Pcs	100% cotton woven white /dyed /printed fabric 54" width.	As applied for	-
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Case No.119	M/s Bhadresh Trading Corp. Ltd., Mumbai
NC 06/AM10 dt. 12.05.2009	F.No. 01/84/162/717/AM-09/DES-V
Fixation of SION for Raw Cotton not carded or combed)..	

Decision: The Committee considered the case as per agenda alongwith other relevant papers while representative from M/o Agriculture, Sh. A.P.Purohit, Section Officer was also present in the meeting. Sh. Purohit informed the Committee that the matter is under examination in their Ministry and comments would be sent in due course.

Hence, the Committee, for the time being decided not to notify the Seeds, Fertilizer & Pesticides etc in view of M/o Agriculture representative informing that their comments would be sent in a week or within a fortnight. Accordingly, Committee after deliberations in consultation with the representative of technical authorities present in the meeting decided to issue a suitable Public Notice as detailed below: -

<u>Export item</u>	<u>Quantity</u>	<u>Import item</u>	<u>Quantity allowed</u>
<u>Raw cotton (not carded or combed)</u>	<u>1 Kg</u>	<u>1) Grey cotton fabrics (75- 95 GSM) - for suitable for packing cotton bales</u>	<u>0.0035 Kgs</u> -
		<u>2) PP/ HDPE/LDPE/LLDPE granules, suitable for making plastic woven fabrics for packing cotton bales</u>	<u>0.00229 Kgs</u>
		<u>3) Mild Steel Coils (Width 1/2" – 3/4")</u>	<u>0.00955 Kgs</u>
		<u>4) PVC Straps</u> -	<u>1.05 Kgs / Kg content of import item in the export product.</u>

Note: 1 “It may be noted that a cotton bale would be packed either in grey cotton fabrics or in plastic woven fabrics, but never in both. Hence, import quantity at Sr. No.1 and Sr. No.2 to be computed taking into account the quantity of export product packed in grey cotton fabrics (for import item No.1) or quantity of export product backed in plastic woven fabrics (for import itemNo.2)”.

Note: 2 “It may be noted that a cotton bale would be strapped either in Steel Coil or in PVC Strap, but not in both. Hence, import quantity at Sr. No.3 and /Or Sr. No.4 to be computed taking into account the quantity of export product strapped using Mild Steel Coil (Width $\frac{1}{2}$ ” - $\frac{3}{4}$ ”) and/or quantity of export product in PVC straps (for import item No.4).”

On these lines, the Committee recommends publication of SION for Raw Cotton (not carded or combed).

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